

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH - COURT No. III

Excise Appeal No.42 of 2005

(Arising out of Order-in-Original No.28/2004 (Commr.) dated 29.10.2004 and Order-in-Original No.15/2007 (Commr.) (Denovo) dated 19.12.2007 passed by the Commissioner of Central Excise, No.6/7, A.T.D. Street, Race Course Road, Coimbatore 641 018)

M/s.Together Textile Mills India Pvt. Ltd. Appellant
No.469,3/B, Somayapalayam Village,
Kanuvai,
Coimbatore 641 018.

Versus

The Commissioner of GST & Central Excise, ...Respondent
Coimbatore Commissionerate
No.6/7, A.T.D. Street,
Race Course Road,
Coimbatore 641 018.

Excise Appeal No.280 of 2009

(Arising out of Order-in-Original No.28/2004 (Commr.) dated 29.10.2004 and Order-in-Original No.15/2007 (Commr.) (Denovo) dated 19.12.2007 passed by the Commissioner of Central Excise, No.6/7, A.T.D. Street, Race Course Road, Coimbatore 641 018)

M/s.Together Textile Mills India Pvt. Ltd. Appellant
No.469,3/B, Somayapalayam Village,
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The Commissioner of GST & Central Excise, ...Respondent
Coimbatore Commissionerate
No.6/7, A.T.D. Street,
Race Course Road,
Coimbatore 641 018.

APPEARANCE :

None for the Appellant
Shri N. Sathyanarayanan, Authorized Representative for the Respondent

CORAM :

HON'BLE MS. SULEKHA BEEVI.C.S., MEMBER (JUDICIAL)
HON'BLE MR. VASA SESHAGIRI RAO, MEMBER (TECHNICAL)

FINAL ORDER Nos.40344-40345/2024

DATE OF HEARING : 27.03.2024
DATE OF DECISION : 27.03.2024

Per: Ms. Sulekha Beevi. C.S

None for the appellant. Even after repeated issuance of notices to the appellant, there is no representation for the appellant. It is presumed that the appellant is not interest in prosecuting the appeals. The appeals are dismissed for non-prosecution as per Rule 20 of CESTAT (Procedure) Rules, 1982.

(Dictated and pronounced in open court)

sd/-

(VASA SESHAGIRI RAO)
Member (Technical)

sd/-

(SULEKHA BEEVI. C.S)
Member (Judicial)